

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No.107**  
**New IA/2247/ND/2024 in IB/2553/ND/2019**

**IN THE MATTER OF:**

Umbrella Infocare Pvt Ltd	...	Applicant
Versus		
Superkisan E- Commerce Pvt Ltd	...	Respondent

**Under Section 9 of (IBC), 2016**

**Order delivered on 08.05.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**  
**HON'BLE MEMBER (JUDICIAL)**  
**DR. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant :  
For the Respondent :

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

**New IA/2247/ND/2024:-**

This is an application to take on record the First Progress Report under Section 60(5) of with Insolvency and Bankruptcy Code, 2016 read with Rule 11 of the NCLT Rules, 2016 and Regulation 15 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016 for the quarter ended on 31.03.2024. The same is taken on record, subject to all just exceptions. IA/2247/ND/2024 stands **allowed**. Place it with the main file for further reference.

**-SD-**

**DR. SANJEEV RANJAN**  
**MEMBER (TECHNICAL)**

**-SD-**

**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**